

MINUTES OF THE MEETING OF THE CHAMBER ALLOTMENT COMMITTEE HELD ON 06.02.2018 FOR CONSIDERATION ON THE MATTER OF ALLOTMENT OF CHAMBERS

PRESENT

Hon'ble Mr. Justice Kanwaljit Singh Ahluwalia

Hon'ble Mr. Justice Sanjeev Prakash Sharma

Additional Chief Engineer, PWD, Jaipur

President, RHC Bar Association, Jaipur

Mr. Rajinder Kumar, Registrar (Admn.), Rajasthan High Court, Jaipur Bench, Jaipur

Mr. Satish Khandal, General Secretary, Rajasthan High Court Bar Association, Jaipur (Invitee)

Rajasthan High Court Bar Association, Jaipur, through its office bearers has forwarded a list of 202 eligible candidates for allotment of chambers.

Registrar (Admn.), being Ex-officio Secretary of the Committee, has received 49 representations questioning preparation of list of eligible candidates by the office bearers of the Bar Association. Registrar (Admn.) has also informed that the Bar Association has deposited the application form charges with the High Court.

The Committee after giving due consideration to the matter, decided that list of 202 eligible candidates forwarded by the office bearers of the Bar Association, be uploaded on the website. Representations received by 49 Advocates be treated as objections. A notice be also uploaded on the website and circulated through Bar Association that any person aggrieved may also file objections within seven days from uploading of the notice on the website of the High Court. Notice shall also be displayed on the Notice Boards of the Bar Association.

On request made by the President, Bar Association, the Committee accept the suggestion that any aggrieved person can bring to the notice of the Grievance Redressal Committee (hereinafter called Grievance Committee) that allotment of a candidate

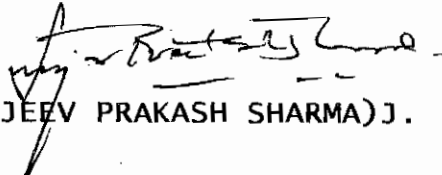
qua one chamber be cancelled in case two or more chambers have been allotted to such a person. Similarly, if chamber has become vacant due to elevation or any other reason, same be also brought to the notice of the Grievance Committee by way of filing objection. If such a complaint is received, the same be treated as objection and same be placed before the Grievance Committee.

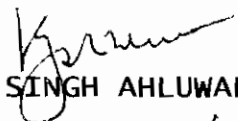
Registrar (Admn.) shall issue notice inviting objections and same shall be uploaded on the website and shall also be displayed on the Notice Boards of the Bar Association.

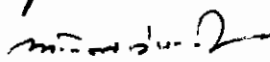
Registrar (Admn.), after receipt of objections, shall take further necessary steps for constitution of the Grievance Committee and for placing of objections before the Grievance Committee. A request is made to the Grievance Committee, to be constituted, to decide the objections as early as possible so that allotment process is completed at the earliest.


The meeting ended with the vote of thanks to the Chair.

With approval of Hon'ble the Chief Justice, this resolution be uploaded on the website of the High Court.


(SANJEEV PRAKASH SHARMA)J.


(KANWALJIT SINGH AHLUWALIA)J.


(Additional Chief Engineer)


(President, RHC Bar Association, Jaipur)


(Secretary, RHC Bar Association, Jaipur) - Invitee